

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 47 of 2019

IN THE MATTER OF:

M/s. Kotak Mahindra Prime Ltd. ...Appellant

Vs.

Mr. Bijay Murmuria & Ors. ...Respondents

Company Appeal (AT) (Insolvency) No. 48 of 2019

IN THE MATTER OF:

M/s. Kotak Mahindra Investment Ltd. ...Appellant

Vs.

Mr. Bijay Murmuria & Ors. ...Respondents

Company Appeal (AT) (Insolvency) No. 49 of 2019

IN THE MATTER OF:

M/s. Kotak Mahindra Prime Ltd. ...Appellant

Vs.

Mr. Bijay Murmuria & Ors. ...Respondents

Company Appeal (AT) (Insolvency) No. 50 of 2019

IN THE MATTER OF:

M/s. Kotak Mahindra Investment Ltd. ...Appellant

Vs.

Mr. Bijay Murmuria & Ors. ...Respondents

Contd/-.....

Present: For Appellant: - Mr. P. Nagesh, Mr. Mahip Datta and Mr. Dhruv Gupta, Advocates.

For Respondents: - Ms. Srishti Kapoor, Advocate for R-1. Mr. Abhijeet Sinha and Ms. Niharika Sharma, Advocates for R-3.

O R D E R

28.08.2019— By way of last chance, we give opportunity to the Appellant to settle the matter with the 'Resolution Applicant', failing which the appeals will be heard on merit.

We may mention that the matter has already been resolved with approval of the 'Resolution Plan' and in the earlier order dated 19th August, 2019, it has been wrongly typed as 'liquidation'.

Post these appeals on 3rd September, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g